

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Criminal Revision No.1146 of 2019

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Santosh Kumar Bhagat Petitioner

Versus

1. The State of Jharkhand
2. Manoj Kumar Bhagat Opposite Parties

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CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Petitioner : Mr. Ajay Sah, Adv.
For the State : Ms. Niki Sinha, APP

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The matter was taken up through Video Conferencing. Learned counsels for the parties had no objection with it and submitted that the audio and video qualities are good.

07/07.09.2021 It has been submitted by learned counsel for the petitioner that due to illness of the petitioner, Demand Draft could not be deposited within time and as such prayer has been made for granting extension of time for depositing the same.

In view of above submission, two weeks' further time is granted to comply with the order dated 17.08.2021.

(Rajesh Kumar, J.)

Shahid/